

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.139/MP/2016**

- Subject : Petition under Section 79 (1) of the Electricity Act,2003 read with related provisions of the Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 22 (6) (ii) (Chapter-3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 31 (6) (b) (Chapter-7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for allowing recovery of Energy Charge shortfall during the period of 2012-13, 2013-14 and 2014-15 as well as the modification of design energy for 2014-15, 2015-16 and 2016-17 for calculation of ECR till the energy charge shortfall of the previous years has been made up for the Ranganadi Hydro Electric Plant (RHEP), where actual energy generated by the station during a year is less than its approved design energy for reasons beyond the control of the generating company (NEEPCO).
- Date of hearing : 27.4.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : North Eastern Electric Power Corporation Limited (NEEPCO)
- Respondents : Assam Power Distribution Co. Limited & Others
- Parties present : Shri P.C. Barman, NEEPCO  
Ms. E. Pyrbot, NEEPCO  
Shri D. Choudhury, NEEPCO

**Record of Proceedings**

The representative of the petitioner submitted that CEA vide its letter dated 14.2.2017 has submitted its comments on the petition and sought permission to file its response on the CEA Report.

2. None appeared on behalf of the respondents despite notice.

3. After hearing the representative of the petitioner, the Commission directed the petitioner to file its response on CEA Report by 15.5.2017 failing which the order shall be passed on the basis of the documents available on record.

4. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**